GOVERNMENT OF NCT OF DELHI OFFICE OF ADDITIONAL COMMISSIONER (HR) DEPARTMENT OF TRADE & TAXES VYAPAR BHAWAN, IP ESTATE, NEW DELHI

No.F.III/7/CST/Misc/2000/Estt/Pt./8065-69

ORDER NO. 390

Dated: 7th December 2006

In supersession of all previous orders, the work allocation among the Addl. Commissioners/Joint Commissioners/Deputy Commissioners is ordered with immediate effect as per details given against their names:

	ns given agamst men name	ı	
1.	Sh. Chandraker Bharti, Addl. Commissioner-I	(i)	Appeals and Revisions above the Pecuniary limit of Rs. 15 Lacs Pertaining to Zones-III, IX, X under the CST Act and erstwhile DST Act.
		(ii)	Operations.
		(iii)	Key Customer Services.
		(iv)	Planning and review.
		(v)	Research and Statistics
		(vi)	Economic Analysis and Refunds
		(vii)	Policy
		(viii)	Recovery & Collection
		(ix)	Forms Branch
		(x)	Special Zone (WCT)
		(xi)	Dispute Settlement Unit
2.	Sh. Sandeep Kumar, Addl. Commissioner-II	(i)	Appeals and Revisions above the pecuniary limit of Rs 15 Lacs pertaining to Zones-I, II & IV under the CST Act and erstwhile DST Act.
		(ii)	Audit (I.A.C.).
		(iii)	VAT Audit
		(iv)	Audit (AGCR)
		(v)	Enforcement
		(vi)	Systems and I.T.
		(vii)	Tax Payer Services
3.	Sh. B P Joshi, Addl. Commissioner-III	(i)	Appeals and Revisions above the Pecuniary limit of Rs. 15 Lacs Pertaining to Zones-V, VI, VII, VIII & KCS under the CST Act and erstwhile DST Act.
		(ii)	Objection hearing under the DVAT Act above the pecuniary limit of Rs. 15 Lacs pertaining to whole of Delhi.
		(iii)	Vigilance.
		(iv)	Facility Management (Care Taking)
		(v)	Library
		(vi)	RTI
		(vii)	Law & Judicial
		(viii)	R&I &PR
		(ix)	HR (Admn.)
		(x)	Training Co Ordination
		(xi)	Co-Ordination
		(xii)	Finance & Accounting

Jt. Commissioner-I Jt. Commissioner-I Jt. Commissioner/ Jt. Commissioner- Jt. Comm	4.	Sh. B. R. Singh, Dy. Commissioner / Jt. Commissioner-I	(i)	Administration, Appeals & Revision (upto the pecuniary limit of Rs. 50,000/-) of Zone-IV.
5. Dr. Ajay Kumar Singla, Dy. Commissioner / Jt.			(iii)	50,000/- and upto Rs. 15 Lac pertaining to Zone-VIII & X.
Dy. Commissioner / Jt. Commissio			(iv)	Forms Branch
(iii) Audit (A.G.C.R.). 6. Shri M.S. Poonam, Dy. Commissioner / Jt. Commissioner / Joint Commission	Dy	Dy. Commissioner /	(i)	
6. Shri M.S. Poonam, Dy, Commissioner / Jt. Commiss		Jt. Commissioner-II		
Dy. Commissioner / Jt. Commissio			<u> </u>	
(ii) Objection hearing of pecuniary limit above Rs. 50,000/-pertaining to Zone-I, II, III, IV & V. 7. Shri D.N. Singh, Dy. Commissioner / Jt. Com	6.	Dy. Commissioner /	(i)	50,000/- and upto Rs. 15 Lac pertaining to Zone III, IV, V &
Dy. Commissioner / Jt. Commissioner-IV 8. Shri B.L. Sharma, Dy. Commissioner / Jt. Commi			(ii)	Objection hearing of pecuniary limit above Rs. 50,000/-
8. Shri B.L. Sharma, Dy. Commissioner / Jt. Commissioner-V 9. Shri V.K. Beniwal, Dy. Commissioner / Jt. Commissioner / Joint Commissioner / Zone VIII & X 11. Shri Binay Bhushan, AC/Joint Commissioner 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner / Deputy Commissioner / Asstt. Commissioner / Deputy Commissioner, Asstt. Commissioner / Deputy C	7.	Dy. Commissioner /	(i)	upto Rs. 15 Lac pertaining to Zones VI, VII, VIII, IX & X.
Dy. Commissioner / Jt. Commissioner-V (ii) Appeals and Revisions of the pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lac pertaining to K.C.S. (iii) Objection hearing of pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lac pertaining to K.C.S. (iv) Law & Judicial Branch (i) Appeals and Revisions of the pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lac pertaining to C.S. Unit. (ii) Law & Judicial Branch (ii) Appeals and Revisions of the pecuniary limit above Rs. 50,000/- and upto Rs. 15 Lac pertaining to Zone VI and VII. Vigilance (ii) Vigilance (iii) Vigilance Zone VIII & X under the CST Act and erstwhile DST Act. (ii) Planning & Review, Research and Statistics and Economic. (iii) P.R. Branch. (v) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-IX. (vi) Systems. (vii) Policy (vi) Tax Payer Service. (viii) Policy (viii) Policy (viiii) Policy (viiii) Policy (viiiii) Policy (viiiii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (ii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. (v) Appeal & Revision work of Special Zone. (ii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (iii) Coperations, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (iii) Enforcement and Border Control		Jt. Commissioner-IV	(ii)	1 2
Solution	8.	Dy. Commissioner /	(i)	upto Rs. 50,000/- of the Key Customer Service Unit (KCS)
upto Rs. 15 Lac pertaining to KCS Unit. (iv) Law & Judicial Branch 9. Shri V.K. Beniwal, Dy. Commissioner / Jt. Commissioner VI 10. Shri V.K.S. Chauhan, Asstt. Commissioner / Joint Commissioner / Joint Commissioner Zone VIII & X 11. Shri Binay Bhushan, AC/Joint Commissioner 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner / Zone-V 13. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner / Zone-VI 14. Shri Ramesh Chander, Asstt. Commissioner / Deputy Com		Jt. Commissioner-V	(ii)	
9. Shri V.K. Beniwal, Dy. Commissioner / Jt. Commissioner / Joint Commissioner / Joint Commissioner Zone VIII & X (ii) Administration, appeals and revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VIII & X under the CST Act and erstwhile DST Act. 11. Shri Binay Bhushan, AC/Joint Commissioner (iii) P.R. Branch. 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V (iii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-IX. (vi) Systems. (vii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-IX. (vi) Systems. (vii) Policy 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V (iii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (ii) VAT Audit. (iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Comm			(iii)	
Dy. Commissioner / Jt. Commissioner-VI 10. Shri V.K.S. Chauhan, Asstt. Commissioner / Joint Commissioner / Joint Commissioner / Joint Commissioner Zone VIII & X 11. Shri Binay Bhushan, AC/Joint Commissioner 20. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-VI 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner / Deputy Commissioner, Zone-VI 14. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI 15. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissio			(iv)	Law & Judicial Branch
10. Shri V.K.S. Chauhan, Asstt. Commissioner / Joint Commissioner / Zone VIII & X 11. Shri Binay Bhushan, AC/Joint Commissioner Zone VIII & X 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-V 14. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI 15. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner / Deputy Commissioner / Deputy Commissioner, Zone-VI 16. Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (ii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (ii) Administrative work of Special Zone. (iv) Appeal & Revision work of Special Zone. (v) Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (iii) Consider the CST Act and erstwhile DST Act. (iii) Consider the CST Act and erstwhile DST Act. (iv) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (iv) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (iii) Enforcement and Border Control	9.	Dy. Commissioner /		50,000/- and upto Rs. 15 Lac pertaining to Zone VI and VII.
Asstt. Commissioner / Joint Commissioner Zone VIII & X under the CST Act and erstwhile DST Act. (ii) Planning & Review, Research and Statistics and Economic. (iii) P.R. Branch. (iv) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-IX. (vi) Systems. (vii) Tax Payer Service. (viii) Policy (viii) Policy (viii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-IX. (viii) Policy (viii) Policy (viii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (ii) VAT Audit. (iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. Asstt. Commissioner / Deputy Commissioner / Deputy Commissioner, Zone-VI (ii) Enforcement and Border Control		Jt. Commissioner-VI	(ii)	Vigilance
(iii) P.R. Branch. 11. Shri Binay Bhushan, AC/Joint Commissioner limit of Rs. 50,000/- pertaining to Zone-IX. (vi) Systems. (vii) Tax Payer Service. (viii) Policy 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V (iii) VAT Audit. (iii) Operations. (iv) Administrative work of Special Zone. (v) Administrative work of Special Zone. (viii) Operations. (iv) Administrative work of Special Zone. (viiii) Operations. (viiiiiii) Operations. (iv) Administrative work of Special Zone. (viiiiiii) Operations. (viiiiiii) Operations. (viiiiiii) Operations. (viiiiiii) Operations. (viiiiiii) Operations. (viiiiii) Operations. (viiiiii) Operations. (viiiiiii) Operations. (viiiiiii) Operations. (viiiiii) Operations. (viiiii) Operations. (viiii) VAT Audit. (iiii) Operations. (viiii) Operations. (viiiiiii) Operations. (viiiiiiii) Operations. (viiiiiii) Operations. (viiiiiiii) Operations. (viiiiiiii) Operations. (viiiiiiii) Operations. (viiiiiiiii) Operations. (viiiiiiiiii) Operations. (viiiiiiiiii) Operations. (viiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiiii	10.	Asstt. Commissioner /	(i)	of Rs. 50,000/- pertaining to Zone-VIII & X under the CST Act
11. Shri Binay Bhushan, AC/Joint Commissioner (v) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-IX. (vi) Systems. (vii) Tax Payer Service. (viii) Policy 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V (ii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner / Deputy Commissioner, Zone-VI (ii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (iii) Enforcement and Border Control		Zone VIII & X	(ii)	Planning & Review, Research and Statistics and Economic.
AC/Joint Commissioner limit of Rs. 50,000/- pertaining to Zone-IX. (vi) Systems. (vii) Tax Payer Service. (viii) Policy 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V (ii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (iii) VAT Audit. (iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI (ii) Enforcement and Border Control			(iii)	P.R. Branch.
(vii) Tax Payer Service. (viii) Policy 12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V (ii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (ii) VAT Audit. (iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI (i) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (ii) Enforcement and Border Control	11.		(v)	
12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI 14. Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (ii) VAT Audit. (iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. (v) Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (ii) Enforcement and Border Control			(vi)	Systems.
12. Shri A.K. Bisht, Asstt. Commissioner / Deputy Commissioner, Zone-V 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner / Deputy Commissioner / Zone-VI 14. Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (ii) VAT Audit. (iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI (ii) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (iii) Enforcement and Border Control			(vii)	Tax Payer Service.
Asstt. Commissioner / Deputy Commissioner, Zone-V limit of Rs. 50,000/- pertaining to Zone-V under the CST Act and erstwhile DST Act. (ii) VAT Audit. (iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. (v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI under the CST Act and erstwhile DST Act. (ii) Enforcement and Border Control			(viii)	Policy
Zone-V (ii) VAT Audit. (iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI (i) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (ii) Enforcement and Border Control	12.	Asstt. Commissioner / Deputy Commissioner,	(i)	limit of Rs. 50,000/- pertaining to Zone-V under the CST Act
(iii) Operations. (iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI (i) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (ii) Enforcement and Border Control			(ii)	
(iv) Administrative work of Special Zone. (v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI				
(v) Appeal & Revision work of Special Zone. 13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI (i) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (ii) Enforcement and Border Control				-
13. Shri Ramesh Chander, Asstt. Commissioner / Deputy Commissioner, Zone-VI (i) Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST Act and erstwhile DST Act. (ii) Enforcement and Border Control				-
(ii) Emorement and Border Control	13.	Asstt. Commissioner / Deputy Commissioner,		Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VI under the CST
(iii) Library			(ii)	Enforcement and Border Control
			(iii)	Library

14.	Shri Arun Mishra, Asstt. Commissioner Deputy Commissioner, Zone-III	(i) (ii)	Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-III under the CST Act and erstwhile DST Act. Facilities Management (Care Taking)
		(iii)	Objection hearing of pecuniary limit upto Rs. 50,000/- in respect of Zones – I to V.
15.	Smt. Geetika Sharma, Asstt. Commissioner / Deputy Commissioner Zone-I	(i)	Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-I.
		(ii)	Human Resource (Admn.), Co-ordination, Finance and Accounts.
		(iii)	D.C. (HQ).
		(iv)	Objection hearing of pecuniary limit upto Rs. 50,000/- in respect of Zones VI to X.
16.	Shri Manish Garg, Asstt. Commissioner / Deputy Commissioner Zone II & VII	(i)	Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-II under the CST Act and erstwhile DST Act.
		(ii)	Administration, Appeals and Revisions upto the pecuniary limit of Rs. 50,000/- pertaining to Zone-VII.
		(iii)	Recovery and Collection.

(B.P. Joshi) Additional Commissioner (HR)

December, 2006

Dated:

No.III/7/CST/Misc/2000/Estt./Pt./8065-69

- 1. P.S. to Commissioner, Trade & Taxes
- 2. All Additional Commissioners/J.C.s/D.Cs, Trade & Taxes
- 3. Accounts Officers
- 4. All Branches Incharges
- 5. Personal / Order / Guard file.

(B.P. Joshi) Additional Commissioner (HR)